

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).40808/2024

[Arising out of impugned final judgment and order dated 06-03-2024 in WRITC No.25498/2022 passed by the High Court of Judicature at Allahabad]

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RUPA GUPTA & ANR.

Respondent(s)

(IA No. 225323/2024 - CONDONATION OF DELAY IN FILING

IA No. 225324/2024 - EXEMPTION FROM FILING O.T.

IA No. 225325/2024 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 26-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. R. Venkataramani, Attorney General for India
Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Ms. Shivani Vij, AOR

Ms. Tanya Srivastava, AOR
Mr. Anmol Kheta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 4th February, 2025.

(VIJAY KUMAR)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)